

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-24/ND/08

In the matter of :

Ms. Veena Gupta

Vs.

Standard Portfolio & Ors.

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 241/242

Order delivered on 22.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Ms. Manisha Chaudhary, Mr. Mansumyer Singh,  
Advocates

For the Respondent/Corporate Debtor : Ms. Vasudha Sen, Ms. Ananya Chug, Advocates  
For the Intervener :

ORDER

Counsels for both sides are present. During the course of hearing, it has been deemed fit to direct both the parties to file a comprehensive Affidavit demonstrating that each party has done its obligation to take care of the implementation of the compromise that has been arrived at between the parties during 2009. The matter stands adjourned.

Put up on 10.1.2020.



(K.K. VOHRA)  
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)